

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal(AT) No. 21 of 2021**

**IN THE MATTER OF:**

**Tharayil Porinchu John and Anr. ...Appellants**

**Vs**

**M/s Sea Blue Shipyard Ltd. & Ors. ....Respondents**

**Present:**

**For Appellants: Mr. John Vadassery, PCS and Mr. Sabu P Joseph,  
Advocate.**

**For Respondents: Mr. Prashant Kumar, Advocate for Respondent  
Nos. 1 & 2**

**O R D E R  
(Through Virtual Mode)**

**16.03.2021** Learned Counsel for the Respondent Nos. 1 & 2 seeks and is granted three weeks' time to file Reply Affidavit. Rejoinder, if any, may be filed by the Appellant one week thereafter.

Service Reports of Respondent Nos. 3 & 4 not received. Let Notices be issued again to Respondent Nos. 3 & 4 by Speed Post. Requisite along with process fee be filed by 19.03.2021.

Let the matter be fixed 'for Admission (After Notice)' on **26<sup>th</sup> April, 2021**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**(Kanthi Narahari)  
Member(Technical)**